NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT)(Ins) No. 593 of 2019

IN THE MATTER OF:

JM Financial Asset Reconstruction
Company Ltd.   ...Appellant

Versus

Finquest Financial Solutions Pvt. Ltd. & Anr.   ...Respondents

Present
For Appellant: Mr. Abhishek Anand and Mr. Anant A. Pavgi,
                        Advocates

For Respondents: Dr. Ashwani Kumar, Senior Advocate with
                        Mr. Siddarth Sharma and Mr. Darpan Sachdeva,
                        Advocates for 1st Respondent

                        Mr. N.P.S. Chawla and Mr. Sujoy Datta, Advocates for
                        2nd Respondent

                        Ms. Nimita Kaul, Advocate for 3rd Respondent

                        Mr. Amit Singh Chauhan and Mr, Hemant Chauhan,
                        Advocates for 4th Respondent

                        Mr. V. Seshagiri and Mr. Siddharth Sachar, Advocates
                        for 5th Respondent

                        Mr. Sanjeev Sagar and Ms. Nazia Parveen, Advocates
                        for 6th Respondent

O R D E R

11.07.2019   Mr. V. Seshagiri, Advocate appears on behalf of 5th Respondent,
Ms. Nazia Parveen, Advocate appears on behalf of Union Bank of India; Mr. Amit
Singh Chauhan, Advocate appears on behalf or 4th Respondent (L&T Finance
Limited)', Ms. Nimita Kaul, Advocate appears on behalf of 3rd Respondent

(Edelweiss Asset Reconstruction Company) and Mr. Sujoy Datta, Advocate appears on behalf of 2nd Respondent (Liquidator).

Learned counsel for the Appellant will serve a copy of the paper-book by 12th July, 2019 on each of the counsel for the Respondent, whose appearance is recorded today. Respondents may file their short reply with regard to their charge of the assets in question within a week. Rejoinder-affidavit be filed within a week thereof.

Heard learned counsel for the parties on the question of law. Hearing remained inconclusive.

Post the case for 'further hearing' on **31st July, 2019** at 12.00 Noon on the top of the list. The appeal may be disposed of on the next date.

In the meantime, it will be open to the parties to file their short written submissions, not more than 3 pages, within a week.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

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